

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
CONVERTERTEC ENERGY SOLUTIONS INDIA PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	Convertertec Energy Solutions India Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	01.01.2021
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies (ROC), Pune, India
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U31900PN2021FTC197407
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Office 601, Pentagon, Magarpatta City, Building P 2, Hadapsar, Pune - 411028, Maharashtra, India
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	27.09.2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sanjay Agrawal Address: A-1002, Amrapali Eden Park, Sector-50, NOIDA-201301 e-mail: sanjayagrwal_sagrawal@yahoo.com Phone Number: 9811574106 IBBI Registration No.: IBBI/IPA-001/IP-P00466/2017-18/10809 AFA No. AAI/10809/02/300724/105924 dated 31.07.2023, valid upto 30.07.2024.
8.	LAST DATE FOR SUBMISSION OF CLAIMS	26.10.2023

Notice is hereby given that the Convertertec Energy Solutions India Private Limited has commenced voluntary liquidation on 27.09.2023.

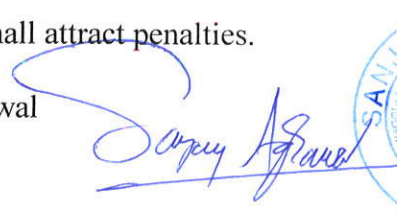
The stakeholders of Convertertec Energy Solutions India Private Limited are hereby called upon to submit a proof of their claims, on or before 26.10.2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Sanjay Agrawal

Date and Place: 27.09.2023, NOIDA




थोडक्यात

युवतीवर

इंस्टाग्रामच्या

ओळखीतून

बलात्कार

शिक्रापूर :

शिरूर तालुक्यात युवतीवरील अत्याचाराच्या वेगवेगळ्या घटना घडत असताना नुकतेच शिरूर तालुक्यातील एका अल्पवयीन युवतीवर इंस्टाग्रामच्या ओळखीतून बलात्कार केल्याची घटना घडली असल्याने शिरूर पोलीस स्टेशन येथे सागर वाखारे या युवकावर बाललैंगिक अत्याचार सह बलात्कार प्रकरणी गुन्हा दाखल करण्यात आला आहे.

शिरूर तालुक्यातील एका अल्पवयीन युवतीची इंस्टाग्राम या सोहसाल मिडियाच्या माध्यमातून सागर वाखारे या युवकाशी ओळख झाली त्यानंतर सागर याने युवतीशी ओळख वाढवून युवतीला भेटायला बोलावून युवतीला पुणे नगर महामार्गावरील एका लॉज मध्ये घेऊन जात बळजबरीने युवतीवर बलात्कार केला, घडलेल्या घटनेबाबत युवतीने शिरूर पोलिसांत तक्रार दिली असल्याने शिरूर पोलिसांनी सागत वाखारे वय २४ वर्षे रा. हिंगणी ता. श्रीगोंदा जि. अहमदनगर याचे विरुद्ध बाललैंगिक अत्याचार सह बलात्कार प्रकरणी गुन्हा दाखल केला असून पुढील तपास पोलीस निरीक्षक संजय जगताप यांच्या मार्गदर्शनाखाली महिला पोलीस उपनिरीक्षक स्नेहल चरापले या करत आहे.

वैयक्तिक

शेततळ्यासाठी

ऑनलाईन अर्ज

करण्याचे आवाहन

पुणे :

मुख्यमंत्री शाश्वत कृषि सिंचन योजना- मागेल त्याला शेततळे (वैयक्तिक शेततळे) अंतर्गत पुणे जिल्ह्यामध्ये आतापर्यंत ३९९ लाभाधींच्या शेततळ्यांना २ कोटी ४७ लाख ४१ हजार रुपये अनुदान वितरीत करण्यात आलेले आहे. योजनेच्या लाभासाठी इच्छुक शेतकऱ्यांनी महाडीबीटी पोर्टल <https://mahadbt.maharashtra.gov.in> या संलग्नीय प्रणालीवर ऑनलाईन अर्ज करण्याचे आवाहन करण्यात आले आहे. पुणे जिल्ह्याकरिता या योजनेमध्ये सन २०२३-२४ या वर्षासाठी ४ कोटी ४४ लाख ४४ हजार रुपये इतक्या रकमेचा आर्थिकक लक्षांक देण्यात आलेला आहे.

मीटर रीडर व वीजग्राहकामध्ये वीज बिल कमी करण्यासाठी संगनमत

एजंसीचा मीटर रीडर व संबंधित ग्राहकाविरुद्ध पौड पोलीस ठाण्यात गुन्हा दाखल

पुणे / प्रतिनिधी

वीजबिल कमी करण्यासाठी वीजमीटर परस्पर काढून ठेवण्याचा व दरमहा मीटरच्या रीडिंगचा फोटो अस्पष्ट ठेवण्याच्या क्लयुप्तीचा महावितरणकडून पर्दाफाश करण्यात आला. मुळशी तालुक्यातील नांदे येथील घरगुती ग्राहकाकडे हा प्रकार उघडकीस आला असून एजंसीचा मीटर रीडर व संबंधित ग्राहकाविरुद्ध पौड पोलीस ठाण्यात मंगळवारी (दि. २६) गुन्हा दाखल करण्यात आला आहे.

दाम्यान, कोणतीही व्यक्ती पैशाच्या मोबदल्यात वीजबिल कमी करून देण्याचे आमिष दाखवत असेल तर त्यास वीजग्राहकांनी बळी पडू नये. पुणे परिमंडलामध्ये अशा संशयास्पद वीजवापराची तपासणी युद्धपातळीवर सुरू आहे. वीज वापर कमी दाखवणे, परस्पर मीटर काढून गहाळ करणे असा प्रकार झाला असल्यास संबंधित वीजग्राहकांनी संबंधित कार्यालयांमध्ये त्वरित कळवावे किंवा तक्रार करावी असे आवाहन महावितरणने केले आहे.

महावितरणकडून वीज मीटरचे फोटो रीडिंग घेण्याची प्रक्रिया स्वतंत्र मोबाईल ॲपद्वारे करण्यात येत आहे. त्यासाठी एजंसीची नियुक्ती करण्यात आली आहे. या एजंसीच्या कर्मचाऱ्यांकडून मीटरचे चुकीचे रीडिंग घेणे व विभाग अंतर्गत नांदे येथील एका घरगुती ग्राहकाकडील वीज वापर संशयास्पद असल्याचे दिसून आले. यात मीटर रीडरचा सहभाग असल्याचा संशय बळावल्याने मुख्य अभियंता श्री. राजेंद्र पवार यांनी गंभीर

दखल घेतली व तपासणीचे निदंे श दिले. त्यानुसार पुणे ग्रामीण मंडलचे अधीक्षक अभियंता श्री. युवराज जरग, मुळशी विभागाचे कार्यकारी अभियंता श्री. माणिक राटोड यांनी चौकशी सुरू केली.

यामध्ये मुळशीचे उपकार्यकारी अभियंता श्री. आनंद घुले, सहायक अभियंता श्री. ज्ञानेश्वर डंपलवार, कनिष्ठ अभियंता मनोज काळे, तंत्रज्ञ विशाल धनवट, राहुल रौंधळ यांनी नांदे (ता. मुळशी) येथील घरगुती वीजग्राहक संभाजी सखाराम जाधव यांच्याकडील वीजजोडणीची पाहणी केली. यात मीटर जागेवर दिसून आला नाही. त्यानंतर या ग्राहकाच्या

मार्च २०२२ पासूनच्या वीजबिलांची तपासणी केली असता त्यात मोठी तफावत आढळून आली. वीजमीटर परस्पर काढून ठेवणे, रीडिंग घेताना मीटरचा फोटो अस्पष्ट असणे व प्रत्यक्ष रीडिंगऐवजी केवळ १० ते ३० युनिटची नोंद करणे असे प्रकार हेतुपुरस्सर होत असल्याचे महावितरणच्या पथकाला निर्दशनास आले.

त्यानंतरच्या अधिक चौकशीत परस्पर काढून ठेवलेला वीजमीटर हस्तगत व जप्त करण्यात आला. तसेच मीटर रीडिंग घेणाऱ्या अलमदाद कम्प्युटर एजंसीचा कर्मचारी शैलेश शिवाजी तापकिर याने गेल्या मार्च २०२२ पासून मीटर

वीजबिल कमी करण्यासाठी वीजमीटर परस्पर काढून ठेवण्याचा व दरमहा मीटरच्या रीडिंगचा फोटो अस्पष्ट ठेवण्याच्या क्लयुप्तीचा महावितरणकडून पर्दाफाश करण्यात आला. मुळशी तालुक्यातील नांदे येथील घरगुती ग्राहकाकडे हा प्रकार उघडकीस आला असून एजंसीचा मीटर रीडर व संबंधित ग्राहकाविरुद्ध पौड पोलीस ठाण्यात मंगळवारी गुन्हा दाखल करण्यात आला.

रीडिंग हेतुपुरस्सर अस्पष्ट घेऊन कमी युनिटची नोंद केल्याचे दिसून आले. यासाठी तापकिर याच्याकडून वीजग्राहकाकडे १० ते १५ हजारांची मागणी करण्यात आली. वीजमीटरचे स्पष्ट फोटो व प्रत्यक्ष रीडिंग हेतुपुरस्सर घेतले नाही त्यामुळे महावितरणचे १ लाख ६५ हजार रुपयांचे नुकसान झाल्याचे आढळून आले. या प्रकरणी पौड पोलीस ठाण्यात दाखल केलेल्या तक्रारीनुसार भारतीय विद्युत कायदा २००३ नुसार कलम १३८ नुसार शैलेश शिवाजी तापकिर व संभाजी सखाराम जाधव यांच्याविरुद्ध गुन्हा दाखल करण्यात आला आहे.

मुख्यमंत्री कृषि व अन्न प्रक्रिया योजनेचा लाभ तरुण उद्योजकांनी घ्यावा : कृषी आयुक्त सुनील चव्हाण

पुणे :

राज्य शासनाच्यावतीने राबविण्यात येणाऱ्या मुख्यमंत्री कृषि व अन्न प्रक्रिया योजनेला २०२२-२३ या आर्थिक वर्षापासून पुढील पाच वर्षे म्हणजेच सन २०२६-२७ पर्यंत मुदतवाढ देण्यात आली आहे. या योजनेचा लाभ जास्तीत जास्त शेतकरी, महिला व तरुण उद्योजकांनी घेऊन उत्पन्न वाढवावे असे आवाहन कृषी आयुक्त सुनील चव्हाण यांनी केले.

योजनेच्या आयुक्तस्तरीय प्रकल्प मंजूरी समितीच्या आढावा बैठकीत ते बोलत होते. बैठकीमध्ये अन्नधान्य प्रक्रिया, कडधान्य प्रक्रिया, फळ प्रक्रिया, भाजीपाला प्रक्रिया, बेकरी, बेदाणा निर्मिती, मसाले उत्पादने, राईस मिल, काजू प्रक्रिया, गुळ उत्पादन, तेलबिया प्रक्रिया इत्यादी सुमारे ६४५ कोटींच्या १४८ प्रकल्पांना तत्त्वतः मान्यता देण्यात आली. या प्रकल्पांना प्रकल्प भारणीनंतर

प्रत्येकी पात्र प्रकल्प किमतीच्या ३० टक्के, जास्तीत जास्त ५० लाख रुपये एवढे अर्थसहाय्य देण्यात येणार आहे.

बैठकीस उपसचिव (कृषि प्रक्रिया) हे.गो.म्हापणकर, संचालक (कृषि प्रक्रिया व नियोजन) सुभाष नागरे, उद्योग, पशुसंवर्धन,मत्स्यव्यवसाय, पणन, सहकार, राज्यस्तरीय बँकर्स समिती, या विभागांचे अधिकारी उपस्थित होते.

आळंदी मंदिरात लक्षवेधी पुष्प सजावट

आळंदी / प्रतिनिधी

येथील श्री संत ज्ञानेश्वर महाराज संजीवन समाधी मंदिरात भागवत एकादशी दिनी हजारो भाविकांनी श्रींचे दर्शनास गर्दी केली. हरिनाम गजरात श्रींचे मंदिरात दर्शन, इन्द्रायणी नदी स्नान आणि हरिनाम गजरात भाविकांनी नगरप्रदक्षिणा करीत भागवत एकादशी साजरी केली.

येथील गणेशोत्सव मंडळांचे देखावे पाहण्यासह एकादशी व गणेशोत्सव निमित्त संत ज्ञानेश्वर महाराज मंदिरातील श्रींचे गाभाऱ्यासह मंदिराचे महाद्वार परिसरात लक्षवेधी पुष्प सजावट करण्यात आली होती. आळंदी

देवस्थान तर्फे भाविकांना फराळ प्रसाद वाटप करण्यात आल्याचे व्यवस्थापक माऊली वीर यांनी सांगितले. कमी वेळेत जास्तीत जास्त भाविकांना दर्शन देण्याची व्यवस्था देवस्थानचे वतीने करण्यात आली. एकादशी आणि गणेशोत्सवातील लगबग तसेच भाविकांची दर्शनास गर्दी राहिली. हार, फुले, प्रसाद विक्रेत्यांचे दुकानात भाविकांनी प्रसाद आधी साहित्य खरेदीस गर्दी केली होती. आळंदी नगरपरिषदेने नदी प्रदूषण रोखण्यास नदी घाट बंद केला असून विसर्जन कुंडात श्री गणेश विसर्जन करून श्रींची मूर्ती दान करण्याचे आवाहन

मुखाधिकारी कैलास केंद्रे यांनी केले आहे. विसर्जन मिरवणुकीस विना अडथळा मार्ग रहावा यासाठी विद्युत केबल्स हटवून मार्ग रहदारीला मोकळा राहील

यासाठी नियोजन केले आहे. पावसाने आळंदीत अमाधानाचे वातावरण असून गणेशोत्सवात पाऊस झाल्याने खेड मधील धरणे भरली आहेत.

शहरातील वाहतूक व पार्किंग व्यवस्थेच्या अनुषंगाने बदलांचे आदेश जारी

पुणे :

पुणे शहरातील येरवडा वाहतूक विभाग, हडपसर, खडक, डेक्कन, भारती विद्यापीठ आणि लोणी काळभोर वाहतूक विभागांतर्गत वाहतूक सुरक्षित व सुव्हीतपणे सुरू राहण्याकरिता वाहतूक बदल तसेच पार्किंग व्यवस्थेतील बदलाच्या अनुषंगाने काही अंतिम आदेश तसेच काही तात्पुरते आदेश जारी करण्यात आले आहेत.

यापूर्वी काढलेल्या तात्पुरत्या आदेशांवरील सूचना व हरकतींचा विचार करून काही अंतिम आदेश जारी करण्यात आले आहेत. त्यानुसार येरवडा वाहतूक विभागांतर्गत वाहतूक सुरक्षित व सुव्हीतपणे सुरू राहण्याकरिता सेंट्रल ब्युरो ऑफ इन्वेस्टीगेशन न्दी करप्शन शाखा कार्यालय व

निवासस्थानाच्या समोरील मुख्य रस्त्यावर म्हाडा कॉलनीकडे जाणाऱ्या रस्त्यापासून डावीकडे संरक्षण भिंतीच्यालगत १०० मीटर अंतरापर्यंत व सीबीआय न्दी करप्शन शाखा कार्यालयाच्या डावीकडील संरक्षण भिंती लागत मुख्य रस्त्यापासून म्हाडा कॉलनीकडे जाणाऱ्या रस्त्यावर ५० मीटर अंतरापर्यंत नो पार्किंग करण्यात आले आहे.

हडपसर वाहतूक विभागांतर्गत संजीवनी हॉस्पिटल ते सिरम कंपनीकडे जाणाऱ्या रस्त्यापर्यंत पी १ व पी २ पार्किंग करण्यात आले आहे. अमर कोर्टयाई सोसायटी ते सिद्धेश्वर हॉटेलपर्यंत पी १ व पी २ पार्किंग करण्यात आले आहे. खडक वाहतूक विभागांतर्गत धनवस्ती आयकॉन

बिल्डिंग, बदामी हौद चौक ते शिंदे आळीकडे जाणाऱ्या रस्त्यावर ५० मीटर नो पार्किंग करण्यात आले आहे. बदामी हौदाकडून बाजीराव रस्त्याकडे जाणाऱ्या रस्त्यावर फक्त दुचाकी वाहनांकरिता पी १ व पी २ पार्किंग करण्यात आले आहे. डेक्कन वाहतूक विभागांतर्गत १२२८/बी, ग्रीन अपार्ट., आपडे रोड, पुणे या अपार्टमेंट समोरील उत्तरेस असलेल्या रस्त्यावर डी. पी. बॉक्स ते व्हिन्स लेनपर्यंत रस्त्याच्या दोन्ही बाजूस तसेच याच अपार्टमेंटसमोरील पश्चिमेस जाणाऱ्या रस्त्यावर डी. पी. पर्यंत रस्त्याच्या दोन्ही बाजूस नो पार्किंग करण्यात आले आहे. भारती विद्यापीठ वाहतूक विभागांतर्गत दत्तनगर चौकापासून संतोपनगर कात्रजकडे जाणाऱ्या

रस्त्यावर १२५ मीटर नो पार्किंग करण्यात आले आहे.

याशिवाय काही तात्पुरते आदेशही जारी करण्यात आले असून त्याबाबत नागरिकांच्या सूचना व हरकती मागविण्यात आल्या आहेत. त्यानुसार डेक्कन वाहतूक विभागांतर्गत गांधी क्लासीक अपार्ट. (उजवी बाजू) कॉर्नरवर जोशी हॉस्पिटल बोर्डापासून पुढे लाईटचा पोल नंबर ८८/ ३४ पर्यंत १५ मीटर नो पार्किंग करण्यात येत आहे. मॅजस्टीक विल्स पासून पुढे लाईट डी.पी. शेजारी असलेल्या शेफालिका सोसायटी पर्यंत १५ मीटर नो पार्किंग करण्यात येत आहे. लोणी काळभोर वाहतूक विभागांतर्गत कॅफे मिडन ते महामार्ग अंडरपास पर्यंत सेवा

रस्त्यावर नो पार्किंग करण्यात येत आहे. शंभो स्कॅस ते एम. आय. टी. महाविद्यालयपर्यंत नो पार्किंग करण्यात येत आहे. तसेच डी.के. वाईन्स ते एम. जी. वेफर्स अँड बाईट्स पर्यंत सेवा रस्त्यावर नो पार्किंग करण्यात येत आहे.

भारती विद्यापीठ वाहतूक विभागांतर्गत तीन हत्ती चौकाकडून संभाजीनगरकडे जाणाऱ्या व येणाऱ्या रस्त्याच्या दोन्ही बाजूस १०० मीटर पर्यंत सर्व प्रकारच्या वाहनांना नो पार्किंग करण्यात येत आहे. तीन हत्ती चौकाकडून तळजाई स्मशानभूमीकडे जाणाऱ्या व येणाऱ्या रस्त्याच्या दोन्ही बाजूस १०० मीटर पर्यंत सर्व प्रकारच्या वाहनांना नो पार्किंग करण्यात येत आहे. तीन हत्ती चौकाकडून शनिमंदिर, पश्चावतीकडे जाणाऱ्या

व येणाऱ्या रस्त्याच्या दोन्ही बाजूस १०० मीटर पर्यंत सर्व प्रकारच्या वाहनांना नो पार्किंग करण्यात येत आहे. तसेच भारती हॉस्पिटल मुख्य गेट ते पोलीस ठाणे इमारतीच्या उत्तर बाजूकडील पायऱ्यापर्यंत १०० फूट सेवा रस्त्याच्या पश्चिमेकडील बाजू व भारती हॉस्पिटल मुख्य गेट ते पोलीस ठाणे इमारतीच्या उत्तर बाजूकडील भिंतीच्या टोकापर्यंत पूर्वैकडील बाजू नो पार्किंग करण्यात येत आहे.

भारती पोलीस स्टेशन इमारतीच्या पायऱ्यापासून पुढे पोलीस स्टेशनच्या उत्तर बाजूकडील भिंतीच्या टोकापर्यंत पोलीसांची सरकारी चारचाकी वाहने पार्क करण्यासाठी मार्किंग करून जागा आरक्षित करण्यात

येत आहे. व त्यापासून पुढे चैतन्यनगरकडे डावीकडे वळणाऱ्या रस्त्याच्या टोकापर्यंत रस्त्याच्या दोन्ही बाजूंना दुचाकी व चारचाकी वाहनांकरिता पी-१ पी-२ पार्कींग करण्यात येत आहे. त्यामध्ये ५० फुट अंतर पोलीस अधिकारी व अंमलदार यांची खाजगी दुचाकी वाहने पार्क करण्याकरिता जागा आरक्षित करण्यात येत आहे.

येरवडा वाहतूक विभाग पुणे अंतर्गत गोल्फ क्लब चौक ते शास्त्रीनगर चौक या मार्गावर दोन्ही बाजूस व गोल्फ क्लब चौकाकडून गुंजनकडे जाणारे मार्गावर ओव्हर ब्रिजच्या शेवटपर्यंत नो हॉलिंग्ग झोन करण्यात येत असल्याचा तात्पुरता आदेशही जारी करण्यात आला आहे.

आता प्रत्येक महाविद्यालयात ‘ग्रीन क्लब’ची स्थापना, सावित्रीबाई फुले पुणे विद्यापीठाच्या सुचना

बचतीचा संदेश देणारे पर्यावरण दूत बनणार आहेत.

राज्य सरकार आणि युनिसेफ यांच्या संयुक्त विद्यमाने महाविद्यालयीन युवकांच्या सहभागाने नैसर्गिक संसाधनांचे संवर्धन आणि पाण्याची बचत हे अभियान राबविले जाणार आहे. हे अभियान पुणे आणि नगर जिल्ह्यात राबविण्यात येणार आहे. त्यासंदर्भात उच्च शिक्षण संचालकांनी दिलेल्या आदेशानुसार महाविद्यालयांमध्ये ‘ग्रीन क्लब’ची स्थापन करण्यात यावी, अशी सूचना सावित्रीबाई फुले पुणे विद्यापीठाने दिली आहे. त्यामुळे ‘ग्रीन क्लब’च्या निमित्ताने महाविद्यालयीन विद्यार्थ्यांना आता पर्यावरण संवर्धन आणि पाणी

युनिसेफच्या युथ एंजॅज्ड ऑफ वॉटर स्टेंडॉर्डशिप या उपक्रमांतर्गत प्रत्येक महाविद्यालयात ग्रीन क्लबची स्थापना होणे अनिवार्य आहे. हा ग्रीन क्लब उपक्रम यशस्वीपणे राबविण्यासाठी महाविद्यालयातील एका प्राध्यापकाची ग्रीन क्लब

समन्वयक म्हणून नियुक्ती करण्यात येणार आहे. तसेच या उपक्रमाच्या पर्यवेक्षकांची जबाबदारी संबंधित महाविद्यालयातील प्राचार्यांकडे असणार आहे, असे डॉ. भोसले यांनी परिपत्रकात नमूद केले

याने

फॉर्म-ए, सार्वजनिक घोषणा

(भारतीय दिवाळखोरी आणि दिवाळखोरी मंडळाचे नियमन १४ (स्वैच्छिक लिक्विडेशन प्रक्रिया) नियम, २०१७)

कन्व्हर्टरटेक एनर्जी सोल्युशन्सच्या भागधारकांच्या लक्ष वेधण्यासाठी इंडिया प्रायव्हेट लिमिटेड

१	कॉर्पोरेट व्यक्तीचे नाव :	कन्व्हर्टरटेक एनर्जी सोल्युशन्स इंडिया प्रा. लि.
२	कॉर्पोरेट व्यक्तीच्या समालोचनी तारीख	०१.०१.२०२१
३	कोणत्या कॉर्पोरेट व्यक्तीच्या अंतर्गत प्राधिकरण/नियंत्रीकृत आहे.	मौलीव्हट्टे कंपनी (आरओसी), पुणे, इंडिया
४	कॉर्पोरेट ओळख क्रमांक/कॉर्पोरेट व्यक्तीचा भारतीय दायित्व ओळख क्रमांक	U31900PN2021FTC197407
५	कॉर्पोरेट व्यक्तीच्या नोंदीकृत कार्यालयीय आणि मुख्य कार्यालयीय पत्ता (अस्थायी)	कार्यालय ६०१, पेंटानम, मारसुडा सिटी, बिल्डिंग पी-२ हडपसर, पुणे-४११०२८, महाराष्ट्र इंडिया
६	कॉर्पोरेट व्यक्तीची लिक्विडेशन सुरु होण्याची तारीख	२७.०९.२०२३
७	नाव, पत्ता, ईमेल पत्ता, टेलिफोन नंबर आणि लिक्विडेटरच्या नोंदीतील क्रमांक	संजय अग्रवाल पत्ता : ए-१००२, आनवडी ईमेल : sanjayagrawal_sagrawal@yahoo.in पत्ता नंबर : ९२११११११, कार्यालयीन नोंदीकृत नंबर : IBBM/PA-001/IP-P00468/2017-18/10809 AFA No.AA/10809/02/300724/105924 प्. ३१.०९.२०२३, ३०.७.२०२३ रविवार पर्यंत
८	द्वारे सादर करण्याची शेवटची तारीख	२६.१०.२०२३

याद्वारे नोटीस दिली जाते की कन्व्हर्टरटेक एनर्जी सोल्युशन्स इंडिया प्रायव्हेट लिमिटेडच्या ने २७.०९.२०२३ रोजी कन्व्हर्टरटेक एनर्जी सोल्युशन्स इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांना २६.१०.२०२३ रोजी किंवा त्यापूर्वी आयटय ७ विरुद्ध मुद्रा केल्यापासून राबविण्यात येईल याच्या पुरावा सादर करण्याचे आवाहन करण्यात आले आहे. आर्थिक भागधारकांनी त्यांच्या दाय्याचा पुरावा फक्त इलेक्ट्रॉनिक पद्धतीने सादर करवा. इतर सर्व भागधारक दाय्याचा पुरावा वैयक्तिकारित्या, पोस्टने किंवा इलेक्ट्रॉनिक माध्यमाने सबमिट करू शकत नाहीत. दाय्याचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आचाराचा जाईल.

संपर्क : विनय बेले
कोटक महिंद्रा बँक लि.
संपर्क /०२२-६७४४३५६० ईमेल : vinay.bele@kotak.com

सर्वसाधारणपणे जनतेला जाहीर नोटीसीच्या माध्यमातून कळविण्यात येते की, कोटक महिंद्रा बँक लिमिटेडने खाली दिलेल्या वाहनांचा लिलाव आयोजित केला आहे. १ - **MH15HH5282 Mah-SUPMAXITRK 2022** राखीव किंमत : २८००००/-

मेसर्स कोटक सह महिंद्रा बँक त्याच्या हायपोथेकेशन अंतर्गत विक्री करत आहे. गाडी सध्या स्थितीत आहे, त्या स्थितीत विक्री करण्यात येईल. इच्छुक खरेदीदारांनी खालील पर्यावर ऑनलाईन/ऑफलाईन पद्धतीने शाखेच्या पर्यावर १५ दिवसांच्या आत किंवा १२.१०. २०२३ पूर्वी त्यांचे कोटेशन देऊ शकतात. शाखेचा पत्ता : कोटक महिंद्रा बँक लिमिटेड, न्याती युनिट, चौथा मजला, झोन पश्चिम-३, सम्राट अशोक रोड, नगर रोड, गुंजन कॉर्नर, येरवडा पुणे-४११००६ किंवा

म्हाडाचे घर मिळवून देण्याच्या बहाणाने फसवणूक

पिंपरी : कोणत्याही अधिकारा शिवाय एका ग्राहकाला म्हाडाच्या घराचे आमिष दाखवत तब्बल २ लाख रुपयांची फसवणूक करण्यात आली आहे. याप्रकरणी दोघांवर गुन्हा दाखल करण्यात

आला आहे.हि फसवणूक २४ जून २०२२ ते आज अखेर पर्यंत पिंपरी येथे केली गेली आहे. जितेंद्र नामदेव कांबळे (वय ४१ रा.कोल्हापूर) यांनी पिंपरी पोलीस ठाण्यात मंगळवारी फिर्याद

दिली आहे. यावरून पोलिसांनी उमाकांत रामदास ढाके (वय वय ५४ रा.पिंपरी) व शुभम उमाकांत ढाके (वय २७ रा.पिंपरी) या बापलेकांवर गुन्हा दाखल केला आहे.



पुणे महानगरपालिका,
मध्यवर्ती भांडार कार्यालय,

दिनांक - २८/०९/२०२३

निविदा उपलब्ध दिनांक- २८/०९/२०२३ ते दिनांक- ०७/१०/२०२३

निविदा स्वीकृती कालावधी : दिनांक २८/०९/२०२३ ते दिनांक ०७/१०/२०२३ पर्यंत

निविदा उघडणे दिनांक - ०९/१०/२०२३ सकाळी ११:०० वाजता

पुणे महानगरपालिका, मध्यवर्ती भांडार कार्यालय

फेर निविदा जाहिरात -

निविदा क्र.	कामाचे नाव	अंदाजपत्रकीय रक्कम रु.	बयाना रक्कम २%	निविदा संच किमत रक्कम रु.	कामाची मुदत	निविदा विषयक व्यक्तीचे नाव व दूरध्वनी क्रमांक
निविदा क्रमांक - १८ विद्युत - ०२, सन २०२३ - २४	पुणे महानगरपालिकेच्या विविध विभागासाठी प्रिंटरसाठी नविन टोनर पुरविणे, टोनर रिफिलिंग करणे व गरजेनुसार स्पेअरपार्ट पुरविणे . (३ वर्षां करिता वार्षिक दर करार पद्धतीने) (बी २ पद्धत) फेर निविदा	५००००००.००	१०००००.००	१३५९.००	३६ महिने (३ वर्ष)	डॉ. चेतना केरूरे (उप आयुक्त) मो.९४२०४८४८३१ चंद्रकांत वाघमारे (अधिक्षक) मो. ९८८१३११८७२

०१. पुणे मनाची वरील कामे ही अनुभवी /म.न.पा. मान्यता प्राप्त ठेकेदारांकडून (कामासाठी पूर्वपात्रता अटी टेंडर सेट मध्ये नमूद केल्यानुसार) करून घ्याव्याची आहेत. ०२. सदर कामाबाबतचे निविदा संच विक्री, स्वीकृती तसेच निविदा अटी/शर्ती ई. बाबतचा सर्व तपशील निविदा संचा मध्ये नमूद केला असून सदर कामाचे निविदा संच <https://mahatenders.gov.in> या वेबसाईटवर उपलब्ध आहे. ०३. निविदा संचाची विक्री व स्वीकृती सदर वेबसाईटवर फक्त ऑनलाईन पद्धतीने करण्यात येत असून सर्व निविदा दोन पाकीट पद्धतीने मागविण्यात येत आहेत. ०४. निविदा प्रक्रिना शेवटच्या दिवशी निविदा संच प्राप्त न झाल्यास व स्वीकृतीच्या शेवटच्या दिवशी ऑनलाईन सादरीकरण न झाल्यास याची सर्वस्वी जबाबदारी टेंडरदाराची राहील. ०५. ऑनलाईन निविदा प्रक्रिया बाबतची संपूर्ण माहिती मध्यवर्ती भांडार विभाग पुणे म. न. पा. येथे मिळेल. ०६. कार्यालयीन आदेश क्र. अतिमआ (वि)/३२ दिनांक २२/०४/२०१६ नुसार वायणा रक्कम इ. सी. एस./अर.टी.जी.एस./एन.इ.एफ. टी. या सुविधाभाईतच स्वीकारण्यात येणार आहे. ०७. अधिक माहितीसाठी मध्यवर्ती भांडार कार्यालय, पुणे महानगरपालिका, पहिला मजला, शिवाजीनगर, पुणे ४११००५, दूरध्वनी क्रमांक ०२०-२५५० ११८२ येथे संपर्क साधावा.

सही/-
(डॉ. चेतना केरूरे
उप आयुक्त मध्यवर्ती भांडार कार्यालय
महानगरपालिका पुणे

जाहिरात क्र.२/९४३ दि.२७/०९/२३

मालक, मुद्रक, प्रकाशक, संपादक अशोक विठ्ठल सोनवणे यांनी शितल प्रिंटर्स, भूषणनगर, पोस्ट केडगाव (देवी) तालुका आणि जिल्हा अहमदनगर पिन-४१४००१ (महाराष्ट्र) येथे दैनिक लोकमंथन मुद्रित केले. व ४३१ सोमवार पेठ, सिद्धीविनायक केशर पुणे पिन नंबर ४११०११ महाराष्ट्र येथे प्रकाशित केले. ✽ व्यवस्थापकीय संपादक - रंजन साळवी. RNI : MAHMAR/2011/40983. Email - lokmanthan.pune@gmail.com

PUBLIC NOTICE

Notice is hereby given that 1.Mr. Anokhe Lal Yadav 2) Mr. Pradeep Kumar Yadav 3) Anupama Yadav All R/s: Dhawada, Kaushambi, Uttar Pradesh 212214, are negotiating with my clients for the Sale of the Property mentioned hereunder.

SCHEDULE OF THE PROPERTY

All that piece and parcel of Flat No. 402, measuring area 921 Sq.Ft. i.e.85.59 Sq. mtrs salable inclusive of Terrace & balcony on the Fourth Floor in the building known as "AMRUT KALASH" situated in the building which is constructed on the land bearing S. No. 39/2/2 measuring about 01 H 45 Ares out of which 00 H 05 Ares i.e. 500 sq. mtrs. situated at Undri, Pune situated within the registration District of Pune, registration Sub-District Of Taluka Haveli XII situated within revenue limits of Tahsil Haveli Pune.

The said owners have assured my client that the said property is free from any encumbrances of whatsoever nature and the title of the owners are good, clear and marketable and they are absolute and in sole possession of the said property mentioned above. If any person having any interest or claim by way of sale inheritance exchange, possession, succession, lien, lease, donation, mortgage, attachment, charge, maintenance, easementary right or otherwise in or over the said property is hereby called upon to inform in writing to the undersigned the objections giving details of such interest or claim along with documentary evidence in support thereof within 15 (Fifteen) days from the date of publication hereof, if no such objection is received within the aforesaid period my client will presume that no one has any objection to the said property and all such claim if any, shall deemed to have been waived and or abandoned my client shall complete the transaction with the said owner as if there are no claims of whatsoever nature on the said property and no objection's will thereafter be entertained by my client.

ADV MAJID PATHAN
ADV IMRAN MAJID PATHAN
S.No-13, Siddhiviney Colony,
Satavadi, Hadapsar Pune 411028
Mobile 9823077738, 9823107638

Pune
Date : 28/09/2023

PUBLIC NOTICE

NOTICE is hereby given that All that piece and parcel of the property of Flat admeasuring 662 Sq. Ft. i.e. 61.52 Sq. Mtrs. on 1st Floor, in "Shivmalhar" situated at Sr. No. 1 Hissa No. 3/1 situated at Pimple Gurav, Taluka: Haveli, Dist: Pune within local limits of Pimpri Chinchwad Municipal Corporation, Pune and within the registration limits of Sub-Registrar Haveli No. 1 to 27, Pune (the said Flat) was owned by Sunita Dilip Kadam who assigned all the rights, title and interest with respect to the said captioned flat in favour of Kalyan Gulab Katamaware (said Owner) vide Deed of Assignment dated 07.09.2023, registered at Sr. No. 19013/2023, in the Office of Sub Registrar, Haveli No. 19, Pune. No society has been formed and the NOC from the Developers for creation of mortgage is not available for unavoidable circumstances. Relying on the said representation, Piramal Capital and Housing Finance Limited (PCHFL) will be disbursing loan against the security of the said property. All persons having any claim against or in respect of the said Property are hereby requested to raise their objection's with supporting documentary evidence at the address mentioned herein below by Registered Post A. D. within 7 days from the date hereof, failing which the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned.

MANEESH G. PHATAK, Advocate
Pune
Date: 27.9.2023
240, Shaniwar Peth, Near Omkareshwar Temple, Pune - 411 030

FORM-A, PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CONVERTERTEC ENERGY SOLUTIONS INDIA PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	Convertertec Energy Solutions India Private Limited
2. DATE OF INCORPORATION OF CORPORATE PERSON	01.01.2021
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies (ROC), Pune, India
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U31900PN2021FTC197407
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Office 601, Pentagon, Magerpatta City, Building P 2, Hadapsar, Pune - 411028, Maharashtra, India
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	27.09.2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sanjay Agrawal Address: A-1002, Amrapali Eden Park, Sector-50, NOIDA-201301 e-mail: sanjayagrawal_agrawal@yahoo.com Phone Number: 9811574106 IBBI Registration No.: IBBVIPA-001/IP-P00466/2017-18/10809 AFPA No. AAU10809/02/300724/105924 dated 31.07.2023, valid upto 30.07.2024.
8. LAST DATE FOR SUBMISSION OF CLAIMS	26.10.2023

Notice is hereby given that the Convertertec Energy Solutions India Private Limited has commenced voluntary liquidation on 27.09.2023.

The stakeholders of Convertertec Energy Solutions India Private Limited are hereby called upon to submit a proof of their claims, on or before 26.10.2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.09.2023, Place: NOIDA Name and Signature of the Liquidator: Sanjay Agrawal

IDBI Bank Ltd.
Retail Recovery, IDBI House, 1st Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune-411004.
CIN : L83190MH2004G01148838

PUBLIC NOTICE

NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (the SARFAESI Act)

Name of the Borrower/s: Mr. Ganesh Devram D Kumbhar, Mrs Rupali Ganesh kumbhar.	Name of the Mortgageor/s- Mr. Ganesh Devram D Kumbhar, Mrs Rupali Ganesh kumbhar.
---	---

Notice is hereby given to the aforesaid Borrower/Mortgagor that the aforesaid Borrower was sanctioned financial assistance of Aggregating Rs. 16,51,311/- (Rupees Sixteen Lakhs Fifty One Thousand Three hundred and Eleven only) by IDBI Bank Ltd. (IDBI Bank), by way of Term Loan for A) Home loan Balance Transfer A/c no: 1786675100000189 Loan Amount: Rs.4,50,000/-, B) Home loan Balance Transfer A/c no: 1786675100000170 Loan Amount: Rs.6,55,000/-, C) HL TOP UP Loan A/c No.1786675100000204/Loan Amount: 5,00,000/- D) Loan for Insurance Premium A/c No.1786675100000213 Loan Amount:Rs.46311/- Pursuant to the sanction of the said financial assistance, necessary loan and security documents were executed by Mr Ganesh Devram D Kumbhar, Mrs Rupali Ganesh kumbhar. The said financial assistance has been secured, inter alia, by mortgage by deposit of title deeds of the property mentioned below. As the aforesaid Borrower has defaulted in repayment of the said financial assistance in terms of the Loan Agreement dated 26-10-2017, account of the Borrower has been classified as non-performing assets (NPA Date 10-06-2023) in the books of IDBI Bank in terms of the guidelines issued by Reserve Bank of India (RBI) from time to time. In view of the defaults committed by the aforesaid Borrower, IDBI Bank, vide its letter bearing Ref. No. SARFAESI/90632759/Aug-2023 dated 23-09-2023, has declared the financial assistance together with interest and other moneys aggregating Rs. 18,29,999/- (Rupees Eighteen Lakhs Twenty Nine Thousand Nine hundred and Ninety Nine only) as on 10-08-2023, to have become immediately due and payable by the Borrower and called upon the Borrower to pay to IDBI Bank the said sums together with further interest thereon with effect from 10-08-2023 till payment or realization, at the contractual rate as stated in the said letter. As on 10-08-2023 an amount of Rs. 18,29,999/- (Rupees Eighteen Lakhs Twenty Nine Thousand Nine hundred and Ninety Nine only) is present total dues and payable by Mr. Ganesh Devram D Kumbhar, Mrs Rupali Ganesh kumbhar to IDBI Bank, along with further interest thereon at the contractual rate till payment or realization.

Necessary notice is issued/herved by IDBI Bank, under section 13(2) of the SARFAESI Act 2002 at the respective addresses of the Borrower(s)/Mortgagor(s) by "Registered post with Acknowledgement Due" which was returned un-served with postal remark "ADDRESS LEFT WITH OUT INSTRUCTIONS". In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3(1) of the SARFAESI Rules.

Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act.

We invite your attention to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

In the circumstances, Borrower (s) Mortgagor (s), is, once again, requested to pay the aforesaid amount within sixty days from the date hereof failing which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.

Details of the property: All the piece and parcel of land comprised in and forming part of Flat No.203, Wing B-5,Eco Valley, Gat No. 123/130/136, admeasuring 35.22 Sq.Mtr i.e 379.20 sq.ft carpet area, situated within the village limits of Karhe, Taluka-Maval, Dist-pune in the state of Maharashtra Pin-412106 and bounded as follows:

On the East by : Flat No.204
On the West by : Adjoining Wing
On the South by : Internal Road
On the North by : Duct

Date : 26.09.2023
Place : Pune

Sd/-
Authorised Officer
& Deputy General Manager
IDBI Bank Ltd.

HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
Phone: 911 49267900, Toll Free Number: 1800 212 8800, Email: customer.care@herohfl.com
Website: www.herohousingfinance.com | CIN: U05192OL2016PLC30148
Contact Address: Building No. 27, 2nd Floor, Community Center, Basant Lok, Vasant Vihar, New Delhi- 110057.

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligor's)/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice
HHFBRMLAP2 2000024597	VITTHAL NIVRUTTI KHAMGAL, LATATA VITTHAL KJ KHAMGAL	Rs. 21,21,204/- as on 21-Sep-2023	04-Aug-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: All that piece and parcel of land situated being and lying at Village, Jalochi in the registration Dist. Pune Sub-Dist. Baranami admeasuring 223.64 Sq. Mtr. Bearing Gat No. 165/186 (Old Cat No. 186A/1) Plot No.53 & construction lying thereon. Bounded as follows, North: Plot No.48 & 49, East: Plot No.54, West: Plot No.52, South: Road

HHFSVNHOU22000026386 & HHFSVNHPL22000026386	Khaire Kishor Narayan, Khaire Rekha Kishor	Rs. 39,62,051/- as on 25-Sep-2023	25-Sep-2023 07-May-2023
---	--	-----------------------------------	-------------------------

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : All That Piece And Parcel Of Residential Flat Bearing No.1 (also Known As Flat No. 63b) Having Area Measuring 558.23 Sq. Ft On First Floor In The Building Known As Sadhna Co-operative Housing Society Limited Situated On Land Bearing Plot No. 63, S. No. 222, Hissa No. 1, Situated At Village-Hadapsar, Taluka Haveli, District- Pune, Maharashtra. Bounded by: North: Flat No. 63/A, East: Plot No. 64, South: By Internal road of Society, West: By Internal road of Society

*with further interest, additional interest at the rate as more particularly stated in respective Demand Notice date mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 26-Sep-2023
Place: Pune/Shivaji Nagar

Sd/-
Authorised Officer,
For Hero Housing Finance Limited

POSSESSION NOTICE
The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrower's and Co-Borrower's) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Rules 2002 on this **26th Sept, 2023**.

The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below. The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets

Demand Notice Dated: 23-09-2021	
Name of Borrower(S) and (Co-borrower(S))	1. MR. SACHIN SITARAM CHAVAN 2. MRS. NEETA SHIVAJI AO PATIL 3. M/S. SHUBHAM ENTERPRISES
Total Outstanding Amount:	Rs. 41,43,805/- (Rupees Forty-One Lakhs Forty-Three Thousand Eight Hundred and Five Only) as on 25 th July, 2023.
Description Of The Immovable Property	All that piece and parcel of the SHOP NO. 7+14B ADMEASURING AREA 52 SQ. MTS. SITUATED AT SILVER OAK PARK CONSTRUCTED ON C.S. NO. 18362 WITHIN THE LIMITS OF SANGLI, MIRAJ & KUPWAD CITY CORPORATION IN CITY SANGLI.
Date :-28-09-2023 Place :-SANGLI	FOR DCB BANK LTD AUTHORISED OFFICER

Continue From Previous Page

The KPIs disclosed below have been used historically by our Company to understand and analyze the business performance, which in result, help it in analyzing the growth of various verticals in comparison to our Company's peers, and other relevant and material KPIs of the business of our Company that have a bearing for arriving at the Basis for Issue Price have been disclosed below. Additionally, the KPIs have been certified by way of certificate dated September 23, 2023 issued by M/s. JMR & Associates LLP, Peer Review Auditors, who hold a valid certificate issued by the Peer Review Board of the Institute of Chartered Accountants of India. The certificate dated September 23, 2023 issued by JMR & Associates LLP, has been included in **"Material Contracts and Documents for Inspection"** – Material Documents to the Issue on 297 of the Prospectus.

The KPIs of our Company have been disclosed in the chapters titled **"Business Overview"** and **"Management's Discussion and Analysis of Financial Condition and Results of Operations - Key Performance Indicators"** on pages 131 and 214, respectively. We have described and defined the KPIs, as applicable, in **"Definitions and Abbreviations."** on page 2 of the Prospectus.

Our Company confirms that it shall continue to disclose all the KPIs included in this chapter on a periodic basis, at least once in a year (or any lesser period as determined by the Board of our Company), for a duration of one year after the date of listing of the Equity Shares on the Stock Exchange or for such other duration as may be required under the SEBI ICDR Regulations. Further, the ongoing KPIs will continue to be certified by a member of an expert body as required under the SEBI ICDR Regulations.

Key Performance Indicators of our Company.

A list of our KPIs for the Fiscal 2023, Fiscals 2022 and Fiscal 2021 is set out below:

Particulars	As on March 31, 2023	As on March 31, 2022	As on March 31, 2021
Revenue from operations (₹ in Lakhs) ⁽¹⁾	17644.97	15190.78	13545.94
Growth in Revenue from Operations (%) ⁽²⁾	16.16%	12.14%	20.08%
EBITDA (₹ in Lakhs) ⁽³⁾	1852.33	1710.42	1472.02
EBITDA Margin (%) ⁽⁴⁾	10.50%	11.26%	10.87%
Restated Profit After Tax for the Year (₹ in Lakhs)	506.50	452.62	330.96
PAT Margin% ⁽⁵⁾	2.87%	2.98%	2.44%
Net Worth ⁽⁶⁾	5234.79	4728.29	4275.67
Capital Employed	14268.99	14997.64	10581.04
RoE (%) ⁽⁷⁾	10.17%	10.05%	8.05%
RoCE (%) ⁽⁸⁾	10.00%	8.67%	10.51%

- Notes:
- Revenue from Operations means the Revenue from Operations as appearing in the Restated Financial Statements.
 - Growth in Revenue from Operations (%) is calculated as Revenue from Operations of the relevant period minus Revenue from Operations of the preceding period, divided by Revenue from Operations of the preceding period.
 - EBITDA is calculated as Profit before tax + Depreciation + Finance Cost - Other Income.
 - EBITDA Margin is calculated as EBITDA divided by Revenue from Operations.
 - PAT Margin is calculated as PAT for the period/year divided by revenue from operations.
 - Net worth means the aggregate value of the paid-up share capital and all reserves created out of the profits and securities premium account.
 - Capital Employed is calculated as Net worth + Long Term Borrowings + Short Term Borrowings + Current maturities of long-term borrowings.
 - Return on Equity is ratio of Profit after Tax and Average Shareholder Equity
 - Return on Capital Employed is calculated as EBIT divided by capital employed, which is defined as shareholders' equity plus total borrowings (current & non-current).

Explanation of KPI Metrics:

KPI	Explanations
Revenue from Operations	Revenue from Operations is used by our management to track the revenue profile of the business and in turn helps to assess the overall financial performance of our Company and volume of our business
Growth in Revenue from Operations	Growth in Revenue from Operations provides information regarding the growth of our business for respective periods
EBITDA	EBITDA provides information regarding the operational efficiency of the business
EBITDA Margin (%)	EBITDA Margin (%) is an indicator of the operational profitability and financial performance of our business
PAT	Profit after tax provides information regarding the overall profitability of the business.
PAT Margin (%)	PAT Margin (%) is an indicator of the overall profitability and financial performance of our business
Capital Employed	Capital employed, also known as funds employed, is the total amount of capital used for the acquisition of profits by a firm or project.
Net worth	Net worth is used by the management to ascertain the total value created by the entity and provides a snapshot of current financial position of the entity.
RoE (%)	RoE provides how efficiently our Company generates profits from shareholders' funds.
RoCE (%)	ROCE provides how efficiently our Company generates earnings from the capital employed in the business.

10. Weighted average cost of acquisition

a) The price per share of our Company based on the primary/ new issue of shares (equity / convertible securities). There has been no issuance of Equity Shares or convertible securities during the 18 months preceding the date of this DP, where such issuance is equal to or more than 5% of the fully diluted paid-up share capital of the Company (calculated based on the pre-issue. Except capital before such transaction(s) and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of 30 days.

b) The price per share of our Company based on the secondary sale/ acquisition of shares (equity shares). The details of the Equity Shares or convertible securities transacted by the Promoters, members of the Promoter Group, Selling Shareholder or Shareholder(s) having the right to nominate director(s) in the board of directors of our Company are a party to the transaction (excluding gifts), during the 18 months preceding the date of this Prospectus, where either acquisition or sale is equal to or more than 5% of the fully diluted paid up share capital of our Company (calculated based on the pre-issue capital before such transaction/s and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days ("Secondary Transaction"), are as follows:

Date of Transaction	Name of Transferor	Name of Transferee	No. Equity Shares	Face value per Equity share	Transaction price per Equity shares ₹	Nature of Transaction	Nature of Consideration	Total Consideration (₹ in lakhs)
November 24, 2022	Rajeev Gupta	Ajay Sikka	13000	10	10	Transfer	Cash	1.30
November 29, 2022	Abhishek Jain		58000	10	4	Transfer	Cash	2.32
December 6, 2022	Ravinder Kumar Jhali		28000	10	10	Transfer	Cash	2.80
December 2, 2022	Ashok Sikka		642892	10	2	Transfer	Cash	12.86
December 16, 2022	Dinesh Sikka		29926	10	2	Transfer	Cash	0.60
January 13, 2023	Anil Kumar Virmani		50602	10	10	Transfer	Cash	5.06
March 21, 2023	Dhiraj Arora		60400	10	10	Transfer	Cash	6.04
March 02, 2023	Anjali Arora	Gopika Sikka	17450	10	10	Transfer	Cash	1.75
Total			9,00,270					32.72
Weighted average cost of acquisition (secondary transactions) per Equity Shares ₹								3.63

c) Since there are no transactions to report to under (a) and transaction to report under (b) therefore, information based on last 5 primary or secondary transactions (secondary transactions where Promoter / Promoter Group entities or shareholder(s) having the right to nominate director(s) in the Board of our Company, are a party to the transaction), not older than 3 years prior to irrespective of the size of transactions, is as below:

Type of Transactions	Weighted average cost of acquisition (₹ per Equity Shares)*	Issue Price
Weighted average cost of acquisition of primary / new issue as per paragraph 8(a) above.	NA	NA
Weighted average cost of acquisition for secondary sale / acquisition as per paragraph 8(b) above.	₹ 3.63	₹ 58

*As certified by JMR & Associates LLP, Chartered Accountants, by their certificate dated September 23, 2023.

For details of our Company's key performance indicators and financial ratios, please refer to chapters entitled **"Basis of Issue Price"** and **"Business Overview"** on pages and respectively. The Issue Price of ₹ 58/- per equity share (including premium of ₹ 48/- per equity share) has been determined by our Company, in consultation with the Lead Manager. The trading price of the Equity Shares could decline due to the factors mentioned in the chapter entitled

Our Company in consultation with the Lead Manager, is justified of the Issue Price in view of the above qualitative and quantitative parameters. Investors should read the abovementioned information along with the chapters entitled **"Risk Factors"**, **"Business Overview"** and **"Restated Financial Statement"** on pages 23, 131 and 184, respectively, to have a more informed view. The trading price of the Equity Shares could decline due to the factors mentioned in the chapter entitled "Risk Factors" or any other factors that may arise in the future and you may lose all or part of your investments.

The Price Band/ Floor Price/ Issue Price shall be determined by our Company in consultation with the LM and will be justified by us in consultation with the LM on the basis of the above information. Investors should read the above-mentioned information along with **"Business Overview"**, **"Risk Factors"** and **"Restated Financial Statements"** on pages 131, 23 and 84 respectively, to have a more informed view. The trading price of the Equity Shares of our Company could decline due to the factors mentioned in "Risk Factors" or any other factors that may arise in the future and you may lose all or part of your investments.

GENERAL RISK

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares in the Issue have neither been recommended nor approved by Securities and Exchange Board of India nor does Securities and Exchange Board of India guarantee the accuracy or adequacy of this Prospectus. Specified attention of the investors is invited to the section titled **"Risk Factors"** beginning on page 23 of the Prospectus.

CREDIT RATING: This being the issue of Equity Shares, no credit rating is required.

DEBENTURE TRUSTEES: As this is an issue of Equity Shares, the appointment of Trustees is not required.

IPO GRADING: Since this issue is made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading Agency.

INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013: Contents of Main Objects as per Memorandum of Association of our Company.

MAIN OBJECTS AS PER MEMORANDUM OF ASSOCIATION OF THE COMPANY

For information on the Main Objects of the Company, please see **"History and Certain Corporate Matters"** on page 159 of the Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of the Company is a material document which is available for inspection in relation to the Issue. For further details, please see **"Material Contracts and Documents for Inspection"** on page 297 of the Prospectus.

LIABILITY OF MEMBERS

Liability of the Members of the Company is Limited.

AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE

Authorised Share Capital is ₹ 1200.00 Lakhs divided into 1,20,00,000 Equity Shares of face value of ₹ 10.00/- each. Issued, Subscribed and prior to the issue is ₹ 978.43 divided into 97,84,308 Fully Paid Equity Shares of ₹ 10.00/- each. Proposed Post Issue Paid-up Share Capital ₹ 1,075.98 divided into 1,07,59,792 Equity Shares of ₹ 10.00/- each. For details of the Share Capital and Capital Structure of the Company, please refer to chapter titled "Capital Structure" on page 59 of the Prospectus.

NAME OF THE SIGNATORIES TO MEMORANDUM OF ASSOCIATION AND THE NUMBER OF SHARES SUBSCRIBED BY THEM

Ajay Sikka and Sandeep Sikka were the original subscribers to the Memorandum of Association who subscribed 50 and 50 Equity Shares each respectively of ₹ 100.00/- each aggregating to 100 Equity Shares.

LEAD MANAGER TO THE ISSUE

FEDEX SECURITIES PRIVATE LIMITED
B 7, 3rd Floor, Jay Chambers, Dayaldas Road, Vile Parle - (East), Mumbai - 400 057, Maharashtra, India
Tel No.: + 91 81049 85249;
Investor Grievance Email: mb@fedsec.in;
Website: www.fedsec.in;
Contact Person: Saipaan Sanghvi
SEBI Registration No.: INM000010163

REGISTRAR TO THE ISSUE

SKYLINE FINANCIAL SERVICES PRIVATE LIMITED
D-153 A, 1st Floor Okhla Industrial Area, Phase-I New Delhi - 110020, Delhi, India
Tel No: 011-40450193-97
Fax No: 011-26812683
E-mail id: ipo@skylinert.com
Website: www.skylinert.com
Investor Grievance Id: grievances@skylinert.com
Contact Person: Anuj Rana
SEBI Registration No: INR000003241

COMPANY SECRETARY AND COMPLIANCE OFFICER
Rajat Kathpalia
A-12 Industrial Development Colony Jalandhar - 144012 Punjab, India
Tel No: 0181 -2610341 / 0181- 2611763
Email: cs@sharpchucks.com
Website: www.sharpchucks.com

Investors can contact our Company Secretary and Compliance Officer, the Lead Manager or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

AVAILABILITY OF PROSPECTUS

Investors should note that Investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Prospectus will be available at the website of SEBI at www.sebi.gov.in, the website of Stock Exchange at www.nseindia.com, the website of our Comp Website at www.sharpchucks.com and also on website of Lead Manager at www.fedsec.in.

AVAILABILITY OF PROSPECTUS AND APPLICATION FORMS

Copies of the Application Form and the Prospectus will be available at the offices of the LM, the Designated Intermediaries at Bidding Centers, and Registered Office of our Company. An electronic copy of the Application Form will also be available for download on the websites of the Stock Exchange(s), the SCSBs, the Registered Brokers, the RTAs and the CDPs at least one (1) day prior to the Offer Opening Date.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT ("ASBA")

The investors are required to fill the application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DP. The SCSBs will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund. For more details on the ASBA process, please refer to the details given in Application Form and the Prospectus and also please refer to the chapter titled "Issue Procedure" on page 258 of the Prospectus.

APPLICATION SUPPORTED WITH UNIFIED PAYMENTS INTERFACE ("UPI")

APPLICATION SUPPORTED WITH UNIFIED PAYMENTS INTERFACE: Investors are advised to carefully refer SEBI Circular SEBI /HO /CFD /DIL2/CIR/P/2018/138 dated November 01, 2018 and as modified through its SEBI circular (SEBI/HO/CFD/ DIL2/CIR/P/2019/SO) dated April 3, 2019, SEBI circular (SEBI/HO/CFD/DIL2/CIR/P/2019/76) dated November 08, 2019, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2019/85 dated July 26, 2019, SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 08